

ITEM NO.6 Court 4 (Video Conferencing) SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).7772/2021

(Arising out of impugned final judgment and order dated 16-03-2021 in CWP No. 3460/2021 passed by the High Court of Punjab & Haryana at Chandigarh)

DEEPIKA SINGH

Petitioner(s)

VERSUS

CENTRAL ADMINISTRATIVE TRIBUNAL & ORS.

Respondent(s)

(WITH IA No. 68941/2021 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 68940/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 14-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Akshay Verma, AOR

For Respondent(s) Mr. Sanjay Jain, ASG
 Mr. Anmol Chandan, Adv.
 Ms. Alka Aggrawal, Adv.
 Mr. Anukalp Jain, Adv.
 Mr. G.S. Makker, AOR

Mr. Sudarshan Rajan, AOR
Mr. Mahesh Kumar, Adv.
Mr. Ramesh Rawat, Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr Sanjay Jain, learned Additional Solicitor General, appears on behalf of the second respondent - Union of India and Mr Sudarshan Rajan, learned counsel, appears on behalf of the third to fifth respondents.
- 2 Counter affidavits be filed within a period of three weeks.

- 3 A fresh copy of the paper book be supplied to the Additional Solicitor General within a period of two days.
- 4 List the Special Leave Petition on 5 October 2021.

(SANJAY KUMAR-I)
AR-CUM-PS

(SAROJ KUMARI GAUR)
COURT MASTER